

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 22 of 2020

IN

Company Appeal (AT) (Ins.) No. 1016 of 2019

In the matter of:

Akashganga Infraventures India Ltd.

...Appellant

Vs.

Vishal Gupta & Ors.

...Respondents

Present

For Appellant: Mr. Rajiv Malik, Advocate and CA Mr. Mohit Gupta.

For Respondents: Mr Akshay Ringe and Mr. Nitish Ojha, Advocates.

ORDER
(Virtual Mode)

22.02.2021: The Contemnor/Respondent, Mr. Vishal Gupta is present in person through virtual mode. He prays that he undertakes to pay the remaining amount of Rs.20 lakhs alongwith the interest 8% p.a. from the date when it becomes due i.e. 31.3.2020. Prayer allowed with this condition that no further time will be allowed for compliance. Contemnor will transfer the above amount through RTGS/NEFT in the account of applicant within 10 days from today. List the matter on **4th March, 2021**.

Contemnor will remain present in person on the next date of hearing through virtual mode.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Bm/Kam